

**FORM NO. 131**

**Certificate under section 395(4) of the Act for tax deducted at source**

Certificate No.		Last updated on	
<b>Row No.</b>	<b>PART A: Details of the deductor</b>		
1.	Name	(refer Note 1)	
2.	Address	(refer Note2)	
3.	Permanent Account Number		
4.	Tax Deduction and Collection Account Number		
5.	Email id		
6.	Contact number	Country Code	Number
7.	Tax year		
8.	Quarter of tax year		
<b>Details of the deductee</b>			
9.	Name	(refer Note 1)	
10.	Address	(refer Note2)	
11.	Permanent Account Number		

<b>PART B</b>				
<b>Summary of payment</b>				
Sl. No.	Nature of payment	Amount paid/credited		Date of payment/credit (dd/mm/yyyy)
Total				
<b>Summary of tax deducted at source in respect of Deductee</b>				
Quarter	Receipt Numbers of original quarterly statements of TDS under section 397(3)(b)	Amount of tax deducted	Rate at which tax is deducted at source	Amount of tax deposited / adjusted
<b>I. Details of tax deducted and deposited in the central government account through book adjustment</b>				
<b>(The deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)</b>				
Sl. No.	Tax deposited (refer Note 5)	Book Identification Number (BIN)		
		Receipt numbers of Form No. 137	DDO serial number in Form No. 137	Date of Transfer voucher (dd/mm/yyyy)
Total				

<b>II. Details of tax deducted and deposited in the central government account through challan</b> <b>(The deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)</b>					
Sl. No.	Tax deposited (refer Note 5)	Challan Identification Number (CIN)			
		BSR Code of the Bank Branch	Date on which tax deposited (dd/mm/yyyy)	Challan Serial Number	Status of matching with TIN 2.0
Total					

### DECLARATION

I, ..... (name of person responsible for deduction of tax) ..... having Permanent Account Number ..... working in the capacity as ..... (designation) of ..... (name of the deductor) do hereby certify that a sum of ₹ ..... [₹..... (in words)] has been deducted and deposited to the credit of the Central Government.

I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, TDS deposited and other available records.

Place: \_\_\_\_\_ Signature of person responsible for deduction of tax  
 Date: \_\_\_\_\_ Name: .....  
 \_\_\_\_\_ Designation: .....

#### Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full
2. The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State
3. Government deductors to fill information in Part B, item I if tax is paid without production of an income-tax challan and in item II if tax is paid accompanied by an income-tax challan.
4. Non-Government deductors to fill information in Part B, item II.
5. In Part B, items I and II, in column for tax deposited, sum of tax deducted, surcharge and health and education cess shall be provided.
6. Some of the information in the Form would be pre-filled to the extent possible.
7. Amounts to be filled in ₹ unless otherwise provided.